

(17)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.40 of 2005.

Allahabad, this the 04th day of September, 2008.

Hon'ble Mr. A.K. Gaur, J.M.  
Hon'ble Mrs. Manjulika Gautam, A.M.

K.K. Saxena, S/o Sri M. Sahai, retired Station Master (Station Supdt.) Babina, Central Railway, District Jhansi.

...Applicant.

By Advocate : Sri K.N. Saxena.

**Versus**

1. Union of India through the G.M. N.C.R., Allahabad.
2. D.R.M., N.C.R., Jhansi.
3. Sr. Divisional Operating Officer, N.C.R., Jhansi.

...Respondents.

By Advocate : Ms. Shikha Singh

**O R D E R**

**By A.K. Gaur, Member-J**

We have heard Sri K.N. Saxena, learned counsel for the applicant and Ms. Shikha Singh for respondents.

2. Ms. Shikha Singh, learned counsel for the respondents stated at the Bar that she has no objection in case Tribunal directs the respondents to consider the pending representation of the applicant dated 14.1.2006 within a stipulated period of time by passing a reasoned and speaking order.

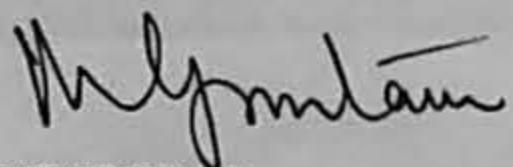
3. Accordingly we hereby direct the respondents/competent authority to consider and decide the pending representation of the applicant dated 14.1.2006 (Annexure-6) by passing a reasoned and

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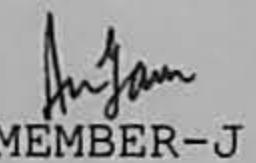
speaking order in accordance with law within a period of three months from the date of receipt of a certified copy of this order.

4. Be it noted that we have not passed any order on the merits of the case.

5. The O.A. stands disposed of in the above terms with no order as to costs.



MEMBER-A  
GIRISH/-



MEMBER-J